

**The Goa Irrigation (Amendment)  
Bill, 2022**

(Bill No. 20 of 2022)

A

BILL

*further to amend the Goa Irrigation Act, 1973  
(Act 18 of 1973).*

Be it enacted by the Legislative Assembly of Goa, in the Seventy Third year of the Republic of India as follows:-

**1. Short title, extent and commencement.—**

“(1) This Act may be called the Goa Irrigation (Amendment) Act, 2022.

(2) It extends to the whole of the State of Goa.

(3) It shall come into force on such date as the Government may, by notification in the Official Gazette specify.

**2. Amendment of section 84 —** In the Goa Irrigation Act, 1973 (Act 18 of 1973), (herein after referred to as the “Principal Act”), in Section 84:-

For clause (xii), the following clause may be substituted, namely:-

“(xii), Contravenes any rule made under this Act, the contravention whereof is declared in the rule to be an offence punishable under this section. Shall on conviction be punished for the offences under the clauses (vi), (ix) and

(x) with fine which may extend to five thousand rupees and for offences under any other clause with fine which may extend to one thousand rupees:

Provided that for a second or subsequent offence under clause (vii) or clause (viii), such fine shall not be less than one thousand rupees, and under other clause, such fine shall not be less than ten thousand rupees:

Provided further that in the case of continuing offence, a daily fine not exceeding five hundred rupees for every day during the period of the continuance of the offence shall also be imposed”.

— 3 —

The Bill has been passed by the Legislative  
Assembly of the State of Goa on 22nd July, 2022.

Dated

Speaker

I assent to this Bill.

Dated

Governor



LEGISLATIVE ASSEMBLY OF THE STATE OF GOA

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(As Passed by the Legislative Assembly of the State of Goa)

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**GOA LEGISLATURE SECRETARIAT,  
ASSEMBLY HALL, PORVORIM, GOA  
JULY, 2022**

